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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

C.P. No.231/2001 In  
O.A. No.1003/2000

New Delhi this the 6<sup>th</sup> day of May, 2010

**Hon'ble Dr. R.C. Panda, Member (A)**  
**Hon'ble Dr. Dharam Paul Sharma, Member (J)**

Shri Ram Kumar S/o Shri Kashmir Singh,  
Working as Radio Technician in the office  
of the Directorate of the Coordinate,  
Police Wireless, Ministry of Home  
Affairs, Government of India and  
Residing at F-3, Police Wireless Quarters  
Near Taxi Stand, Humayun Tomb,  
Nizamuddin East, Delhi-110 013.

-Applicant

( None present )

**Versus**

1. Shri Kamal Pandey  
Secretary, Ministry of Home Affairs,  
Govt. of India, North Block,  
New Delhi-110 001.
2. Shri Kamalesh Deka  
Director, Directorate of Co-ordination,  
Police Wireless, Block No.9,  
CGO Complex, Lodhi Road,  
New Delhi-110 003.

-Respondents

( None present )

**O R D E R (ORAL)**

**Dr. RAMESH CHANDRA PANDA, MEMBER (A) :**

A Batch of four cases, OA Nos.1003/2000, 1004/2000, 1005/2000 and 1007/2000 were decided by the Tribunal in a common order dated 8.11.2000 with the directions to the respondents to grant the Diploma Holder Radio Technicians, the revised pay scale of Rs.5000-8000 w.e.f. 1.1.1996 with

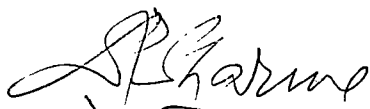
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consequential benefits and to comply with the said directions within a period of two months from the date of receipt of said order.

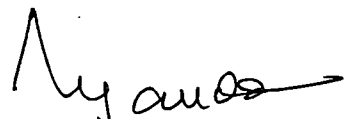
2. As the respondents did not comply with the Tribunal's direction, the applicant moved the CP but in the meanwhile the respondents approached the Hon'ble High Court where the operation of the Tribunal's order has been stayed.

3. In the above circumstances, the CP moved by the applicant was put on *sine die* list vide order dated 26.7.2001. Neither the applicant has revived the CP nor the decision of the Hon'ble High Court has been placed in the CP to take forward this CP for final decision.

4. Taking the above facts into account, we find that there is no contempt as on date and we direct that the CP be closed with liberty granted to the applicant to agitate in the matter if so advised in appropriate proceedings.



**(Dr. DHARAM PAUL SHARMA)**  
Member (J)



**(Dr. RAMESH CHANDRA PANDA)**  
Member (A)

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